

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 5049 of 2011

Basudeo Rana Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : None

For the Respondent : Mr. Tarun Kr. Mahto, A.C. to G.A.V

06/Dated: 9th September, 2021

Heard through V.C.

2. None appears for the petitioner even on repeated calls.

3. Order dated 13.08.2021 reads as follows:-

“05/13.08.2021 *Heard through V.C.*

2. *None appears for the petitioner.*

3. *Mr. M.M.Sharma, learned counsel submits that due to inadvertence he appeared on the last occasion, however, he is not connected to this case.*

4. *With a view to give one more opportunity to the petitioner, put up this case on 09.09.2021.*

5. *It is made clear that if nobody will appear on the next date of hearing, appropriate order will be passed.*

6. *Let a copy of this order be sent to the petitioner at his postal address.”*

4. Mr. Tarun Kr. Mahto appears for the respondent-State and submits that the issue has already been decided, as such no relief can be granted to this petitioner.

5. Pursuant to the aforesaid order the true copy of the order dated 13.08.2021 was also sent to the petitioner, but none appears for the petitioner.

6. Forced with this situation, the instant writ application is dismissed for non-prosecution.

(Deepak Roshan, J.)

Amardeep/